

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 14034/2022
(Arising out of impugned final judgment and order dated 21-11-2019
in CRLA No. 5494/2004 passed by the High Court of Judicature at
Allahabad)

RAM VINOD SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.71144/2022-CONDONATION OF DELAY
IN FILING and IA No.71146/2022-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.71145/2022-EXEMPTION FROM FILING O.T.)

Date : 11-07-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Ms. Ridhima Singh, Adv.
Mr. Pankaj Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

From the custody certificate issued by the Jailor, Central
Jail, Varanasi, Uttar Pradesh it appears that the petitioner has
been in custody for 21 years 1 month and 1 day as on 24.04.2022
being the day on which the custody certificate was issued.

Considering the aforesaid, we deem it appropriate that the
petitioner be granted interim bail on such terms and conditions as
may be imposed by the concerned Sessions Court.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)